"In acordance with the provisions of rule 120 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to inform you that Lok Sabha, at its sitting held on the 28th August, 1987, agreed without any amednment to the All-India Institute of Medical Sciences and the Post-Graduate Institute of Medical Education (Amendment). Chandigarh research . Bill, 1987, which was passed by Rajya Sabha at its sitting held on the 3rd August, 1987."

Re. HWD Submarine deal-contd.

श्री राम ग्रवधेश सिंह : (बिहार) मैडम, मेरी बात सुन लीजिए।

उपसभापति : मैंने ग्रापको एलौ नहीं किया है ।

श्री राम मवर्धेश सिंह : \*

उपसभापति : ग्रापको एलौ नहीं किया है, ग्राप बैठ जाइये। It will not go on record.

भी राम अवधेष सिंह : \*

उपसमापति: झाप बैठ जाइये।.. (व्यवधान) ग्रापको हमने एलौं नहीं किया है। अब हरबारऐसा नही हो सकता है।.. (व्यवधान) ग्रवको जब एलौ करनाथा, कर दिया, मब माप बैठ जाइये । देखिये ग्राप बार-बार ऐसा मत कीजिए।

माप जब भी देखिये, कभी भी चैयर को स्रोबे नहीं करते हैं। स्राप बैठ जाइये। मगी थोड़ी देर पहले जब झाप यहां पूछ कर गये थे, तो मैने कहा था कि में एलौ नहीं करती हं।

श्री राम ग्रवधेश सिंहः \*

उपसमापति: मैं मापसे कह रही हूं कि माप बैठ जाइये। मैंने मापको एलौ नहीं किया है।

थो राम ग्रवधेश सिंह : . . . \*

THE DEPUTY CHAIRMAN: In that case there won't be any statement from the Minister.

SHRI PARVATHANENI UPENDRA: (Andhra Pradesh): How can you say that? If he is saying something, why should you deny us the Minister's statement?

उपसभापति : मैं ग्रापसे कह रही हं कि झाप बैठ जाइये।

भो अवधेश सिंह : \*

उपसमापति : मांप सूचना भी नहीं चाहते । ... (म्यवधान) झाप बैठ जाइये। माप ख्वामखाह वातावरण खराब कर रहे हैं।... (व्यवधान) मैंने एलो नहीं किया है...मापको ऐसा नहीं करना चाहिय .. (व्यवधान)

श्री राम ग्रवधेश सिंह :

उपसभापति : मैं जानती हं कि झाप-बहुत भाजाकारी हैं।

THE MINISTER OF DEFENCE (SHRI K. C. PANT): Madam Deputy Chairman, you have asked me to make a statement. In actual fact it is not - 8 statement. It is information which was sought by some Members of the House. I was told they wanted some information. I have collected whatever information that I could. I have brought it before the House. The House was informed one April 20, 1987 by the former Raiva Raksha Mantri that Government w ere making inquiries into the allegations that there was an Indian agent of Messre HDW of the Federal Republic of Germany and that he has been paid commission in connection with the contract of supply of subarines. Government will make public the results of the inquiries as soon as they are completed. Certain questions were raised today in the House by the honourable Members on the basis of report<sub>5</sub> appearing in the press. I would request the House to await the results of the inquiries which are in progress and not to rush to conclusions. Government are in touch with the Government of the Federal Republic of Germany and Messrs HDW in this connection. Various questions regarding this matter have already been answered by the Government in the

\*Not recorded.

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House on the basis of information available. Today some Members have referred to this Globetech International Corporation. Acc dilng to information furnished by HDW, the Company engaged this Corporation through an agreement effective from June 1, 1982 on payment of 6.000 DN. per month for providing support servic's and other activities for the fulfilment of the contract. It should he noted that this agreement became ...fective from June 1, 1982 while the contract for supply of subamrines was signed by the Government of India on December 11, 1981. Lt has been further stated that the Globetech International Corporation have no authority to act or negotiate for or on behalf of HDW According to the information furnished by HDW, no commission was paid to this Corporation in regard to the contract for the supply of submarines This information is also the subject-matter of the inquiries in progress. It is unfortunate that unwarranted aspersions are being cast while the inquiries are still in progress. I would reiterate that Government are determined

to ascertain the full facts of the case and take action as per the law. The House w.ll appreciate that the investigating agencies are working under the handicap of premature publicity of sensitive information by the former Defence Minister regarding this case.

## (Interruptions)

SHRI PARVATHANENI UPENDRA: Madam, I want...(Interruptions).

THE DEPUTY CHAIRMAN: No clarifications. The honourable Minister himself has said that this is not a statement, but it is just information given on the points raised by the Members.... (Interruptions). Therefore, there is no question of any clarification...(Interruptions)...

The House now stands adjourned sine die.

The House then adjourned sine die at thirty-six minutes past five of the clock.

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